

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES**

**LOK SABHA**

UNSTARRED QUESTION No. 4561  
TO BE ANSWERED ON: 23.03.2021

**Rehabilitation of Divyangjans**

**4561: SHRI CHIRAG KUMAR PASWAN:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government proposes to launch any scheme for the rehabilitation of Divyang children/youths who were not born physically challenged;
- (b) if so, whether the Government proposes to open separate schools for Divyang children in each district of the country;
- (c) if so, the details thereof particularly for Jamui district in Bihar; and
- (d) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI KRISHAN PAL GURJAR)**

(a) and (b) No, Sir.

(c) Does not arise in view of reply to part (a) and (b) above.

(d) Relief to the persons with disabilities is a State subject by virtue of entry '9' of the State List of the Constitution of India. However, the Central Government supplements the efforts of the State Governments for the welfare and rehabilitation of persons with disabilities.

The Department of Empowerment of Persons with Disabilities (DEPwD) implements various schemes/projects including through its National Institutes, National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation & Mental Disabilities, National Handicapped Finance and Development Corporation and Artificial Limbs Manufacturing Corporation of India as well as through State Governments/ autonomous bodies/ organizations/ institutes and Non-Governmental Organizations (NGOs) for the welfare and rehabilitation of Persons with Disabilities including divyang children/youths who were not born physically challenged. In this context, there is no distinction between persons with disabilities by birth and those persons who have acquired disabilities.

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